

MR. SPEAKER : The question is : 13:30 hrs

"That in pursuance of Section 4 (3)(c) of the Marine Products Export Development Authority Act, 1972 the members of this House do proceed to elect, in such manners as the speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

(vi) Central Advisory Committee
for the National Cadet Corps

Election
THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA-KUMAR) : Sir, I beg to move :

"That in pursuance of Section 12(1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 12 (1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act."

The motion was adopted.

[English]

MR. SPEAKER : The House rises to meet again at 2:30 p.m.

The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at thirty-four minutes past Fourteen of the Clock.

[SHRI P. M. SAYEED in the

2000 Bills)
STATUTORY RESOLUTION RE. DISAPPROVAL OF REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE —1991

AND

REPRESENTATION OF THE PEOPLE (AMENDMENT)

BILL—Contd. *and pay*

[English]

MR. CHAIRMAN : The House will now take up further discussion on the Statutory Resolution regarding the Representation of the People (Amendment) Ordinance, 1991 and Representation of the People (Amendment) Bill together.

The Time allotted for this Bill was two hours. But we have taken 2 hours and 21 minutes. So, the hon. Minister may give the reply to this Bill now. *348*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Mr. Chairman, Sir, firstly I am obliged that I have been given the opportunity to reply. I thought that it will take a little longer.

As the first stage, I would like to thank all the Members who have participated in this debate and have supported this Bill.

The major objection that came essentially in the form of the Statutory Resolution was limited to the point that whether it could have been possible to hold the elections in the